

this purpose would have to be decided upon by the two Governments at a high political level.

Prices of paddy recommended by Agricultural prices Commission

*20. SHRI CHANDRADEO PRASAD VERMA:

SHRI HARISH CHANDER SINGH RAWAT:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Agricultural Prices Commission has recommended a rise in the prices of 'common group' variety of paddy for 1981-82 marketing season;

(b) if so, the details thereof; and

(c) the decision taken by the Government thereon?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): (a) Yes, Sir.

(b) and (c). The Agricultural Prices Commission in its Report on Price Policy for Kharf Cereals for the 1981-82 season had recommended that the procurement price for the varieties of paddy in the 'common group' be fixed at Rs. 113 per quintal. However, subsequent to the submission of the Report, the Government raised the prices of fertilisers and diesel oil w.e.f. 11th July, 1981 and the Commission was asked to rework its recommendations. A Supplementary Report has since been submitted by the Agricultural Prices Commission in which it has recommended that the procurement price for the varieties of the paddy in the 'common group' be fixed at Rs. 115 per quintal for the 1981-82 season. The State Governments have been requested to give their views on the Supplementary Report. The Government will take a decision on this

subject after taking into consideration the views of the State Governments, as also of the concerned Central Ministries and the Planning Commission.

Layout Plans of unauthorised Colonies in Trans-Yamuna areas

1. SHRI VIJAY KUMAR YADAV: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that draft layout plan for unauthorised colonies (to be regularised) i.e. Laxmi Nagar, Shakarpur, Pandav Nagar, Mandoli in trans-Ramuna area were exhibited and suggestions and objections were invited from welfare societies and individuals etc.;

(b) whether the objections/suggestions have been examined and layout plans amended;

(c) whether Government are aware that people in these areas are facing great hardship on account of delay in finalising the layout plans of these colonies; and

(d) how long it will take to finalise and publish them?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA SINGH): (a) Yes, Sir.

(b) The Delhi Development Authority have reported that they are examining the objections/suggestions.

(c) and (d). These colonies were set up unauthorisedly and are to be regularised after fitting them into a layout plan keeping clear spaces for roads and other community facilities. The Delhi Development Authority have reported that the process of regularisation is being expedited but it is not feasible to lay down any time limit to finalise and publish the layout plans.